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**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-03/2020/\_\_\_\_\_ /A**

From :- Shri Romen Baruah,  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To, The District & Sessions Judge,  
Hailakandi

Dated Guwahati, the \_\_\_\_\_ December, 2021

Sub:- Withdrawal of LTC.

Ref:- Your letter No. JHD.I/2021/5405 dated 20.12.2021

Sir,

With reference to the above, I am directed to inform you that, Shri Abhishek Mitra, Munsiff No. 2, Hailakandi has been allowed to withdraw his prayer for LTC for the current block period 2018-2021, which was already granted to him to visit Cherrapunjee via Shillong w.e.f. 27.12.2021 to 01.01.2022.

Shri Mitra may be informed accordingly.

Yours faithfully,

*sd/-*

**REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-03/2020/7172 - 7175 /A, dated 23/12/21**  
Copy to :

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Abhishek Mitra, Munsiff No. 2, Hailakandi for information with reference to his letter No. MH(II)/2021/448 dated 20.12.2021.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court.

*M. Romen Baruah*  
24/12/21  
**REGISTRAR (VIGILANCE)**